

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Jammu, the 14th March, 2024

S.O 162 .- In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Kathua as shown against each:-

S. No	Name of the Naib Tehsildar (Mr.)	Jurisdiction
1	Sartaj Singh Ishar	Hiranagar
2	Sanjeev Sharma	Kootah
3	Anmol Singh	Chadwal
4	Manish Kumar Verma	Circle No.01 & 02
5	Hans Raj	Circle No. 03 & 04
6	Varun Bhagat	Circle No. 06
7	Subash Chander	Circle No. 05
8	Bishan Dass	Keerain
9	Om Parkash	Barnoti

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/1/2023-10

Copy to the:- .

Dated: - 14 -03- 2024

1. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner, Kathua. This is with reference to letter No. DCK/Adm/2023-24/3718-19 Dated 09- 03-2024
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. All concerned official.
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

Senior Law Officer

Department of Law, Justice and P.A